

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
A.B.A. No.1292 of 2021**

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Saikat Chatterjee @ Saikat Chakraborty @ Bhutu  
... Petitioner  
Versus  
Central Bureau of Investigation ... Opposite Party  
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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner : Mr. J.S. Singh, Advocate  
For the C.B.I. : Mrs. Nitu Sinha, Advocate  
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**Order No.02 Dated- 05.04.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with R.C. Case No.45 (S) of 2017-EOW-R registered under sections 120B/409/420 of the Indian Penal Code and under Section 4/5/6 of Prize Chits and Money Circulation Scheme (Banning) Act, 1978.

The Learned counsel for the petitioner submits that the allegation against the petitioner is that the petitioner was appointed as Director of Premier Dealmark Ltd. but subsequently, he deceitfully resigned from the company on 07.12.2011 with dishonest intention to camouflage his activities and in criminal conspiracy with the co-accused persons he raised Rs.80,48,600/- from the depositors-investors through illegal schemes of the aforesaid company and misappropriated the said entrusted money illegally without consent of the investors for his own personal use. It is further submitted that the allegations against the petitioner are all false and the FIR is for the period from May 2013 to February 2015 and admittedly, the petitioner resigned from the company

before that on 07.12.2011 hence he is not liable for the acts of the company during the period May 2013 to February 2015. It is then submitted that apart from the petitioner, seven other co-accused persons has been implicated in this case in capacity of Director of the said company at various times. It is also submitted that the petitioner has already cooperated with the investigation of the case and charge-sheet has already been submitted. It is then submitted that the petitioner undertakes to deposit Rs. 10,00,000/- with the trial court without prejudice to his defence in this case and subject to final decision of the case and undertakes to cooperate with the investigation of the case. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned counsel for the C.B.I. opposes the prayer for grant of anticipatory bail and submits that it is the specific case of the prosecution that the petitioner deceitfully resigned from the company on 07.12.2011 with dishonest intention to camouflage his activities so his said resignation will not rescue or absolve him of such misdeeds in the company from May 2013 to February 2015 as even after his resignation he continued to be the key person of the said company for all its misdeeds.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of four months from the date of this order, he shall be released on bail on depositing a demand draft of Rs. 10,00,000/- drawn in favor of Registrar Civil Court, Ranchi and on furnishing bail bond of Rs. 2,00,000/- (Rupees Two Lakhs) with two sureties of the like amount each to the satisfaction of learned S.D.J.M-cum-Special J.M. 1<sup>st</sup> C.B.I., Ranchi, in connection with R.C. Case No.45 (S) of 2017-EOW-R with the condition that the petitioner will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the

pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

In case, the petitioner deposits the said amount, the same be kept in a fixed deposit with a public sector bank for at least a period of five years with auto renewal clause.

At the time of conclusion of the trial, the trial court will pass appropriate order regarding the money if any deposited by the petitioner with the Registrar Civil Court, Ranchi.

**(Anil Kumar Choudhary, J.)**

Sonu/Gunjan-